

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.229
CP 25 of 2020

Proceedings under Section 241 of Co.Act,2013

IN THE MATTER OF:

Madhuben Prabhubhai Patel & Ors
V/s
Prachi Industries Ltd & Anr

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :None
For the Respondent :Ms. Rhea Sevak, Advocate for Mr. Arjun Sheth,
Advocate for R-1 & R-2

ORDER
(Hybrid Mode)

In terms of last order dated 27.06.2024, an affidavit has been filed by the R-2 giving consent for mediation as well as for independent mediator today across the Bar which is taken on record.

However, the applicant has neither filed any affidavit to that effect in pursuance to last order nor anyone is present on behalf of the applicant.

Re-list for further consideration on 11.07.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)